

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LOG 9 MOBILITY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Log 9 Mobility Private Limited
2.	Date of incorporation of corporate debtor	08/12/2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50400KA2021PTC155394
5.	Address of the registered office and principal office (if any) of corporate debtor	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
6.	Insolvency commencement date in respect of corporate debtor	15-09-2025 (Order Received on 22-09-2025)
7.	Estimated date of closure of insolvency resolution process	14-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Neeraja Kartik IBBI/IPA-001/IP-P01445/2018-2019/12137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	neerajakartikip@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.log9mobility@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
11.	Last date for submission of claims	07-10-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link for relevant forms: https://ibbi.gov.in/en/home/downloads (b)Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Log 9 Mobility Private Limited** on **15-09-2025**. (Order Received on 22-09-2025)

The creditors of Log 9 Mobility Private Limited are hereby called upon to submit their claims with proof on or before **07-10-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA Neeraja Kartik
Date and Place: : 26-09-2025, Nagpur

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3 Authority under which Corporate Debtor is incorporated / registered	ROC Bangalore
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7 Estimated date of closure of insolvency resolution process	14-03-2026
8 Name and Registration Number of the insolvency professional acting as interim resolution professional	CA Neeraja Kartik IBBI/INPA-001/IP-P01445/2018-2019/12137
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	neerajakartik@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
10 Address and e-mail to be used for correspondence with the interim resolution professional	cirp.log9mobility@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
11 Last date for submission of claims	07-10-2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14 (a) Relevant Forms and Details of authorized representatives are available at: (b) Web link for relevant forms: (c) Physical Address: NA	(a) Web link for relevant forms: https://fbbi.gov.in/en/home/downloads (b) Physical Address: NA

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SOUTH WESTERN RAILWAY
E-(REPS) Tender Notice No: 30 UBL 2025-26
Dated: 18.09.2025
The undersigned, on behalf of the President of India, invites E-Tenders (IREPS) for the following works:

E-Tender Notice 13-CWS-MYSS-2025-26 Dated: 19-09-2025

Description of work Approx. Value
Conversion of coaches to ART/ARME (3 coaches) Rs. 7,25,700/-

Last date for submission of bids: **Upto 13:00 Hrs. on 11-10-2025**

E-Tender Notice 14-CWS-MYSS-2025-26 Dated: 19-09-2025

Description of work Approx. Value
ICF Coaches Axle Box Cleaning and Axle Box Painting: Rs. 11,42,198.72

Last date for submission of bids: **Upto 10:30 Hrs. on 13-10-2025**

E-Tender Notice 11-CWS-MYSS-2025-26 Dated: 22-09-2025

Description of work Approx. Value
Corrosion Repair work in LHB Coaches (Under Lavatories): Rs. 1,29,66,769.85

Last date for submission of bids: **Upto 16:30 Hrs. on 14-10-2025**

E-Tender Notice 12-CWS-MYSS-2025-26 Dated: 22-09-2025

Description of work Approx. Value
Filing of under frame front part complete with child parts/ spare items of LHB coaches: Rs. 18,85,752.80

Last date for submission of bids: **Upto 15:30 Hrs. on 14-10-2025**

E-Tender Notice 8-Hubballi Division: Rs. 3,83,23,667.00

Annual Track Maintenance in SSE/P/Way/ Ballari, both UP and DN Lines in Kudatini - Haddinagundu (KDN-HDD), Ballari-Rayadurga (BAY-RDG) and Rayadurga-Daddahalli (RDG-DDH) SL Line sections for a period of one year.

E-Tender Notice 8-Hubballi Division: Rs. 4,29,00,481.00

Annual Track Maintenance under SSE/P/Way/Hospete (ML) Jurisdiction for a period of one year.

Last date for submission of bids: **Upto 11:00 Hrs. on 16.10.2025**

For details log on: www.ireps.gov.in

Sr. Divisional Engineer/Co-Ordination Hubballi

PUB/505/AAP/PRB/SWR/2025-26

Download the UTS Mobile App from Google Play Store for ease of booking of unreserved tickets

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For details log on: www.ireps.gov.in

Deputy Chief Workshop Manager/Central Workshop/Mysuru

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SOUTH WESTERN RAILWAY
E-Tender Notice Bid Number: No-SBC-MECH-CW-ROH-25 Dated: 18-09-2025
The undersigned, on behalf of the President of India, invites E-Tenders for the following work:

Description of work Approx. Value
Bengaluru Division Rs. 2,71,40,471.58

Outsourcing of ROH activities at Satellite Goods Terminal Wagon Depot of Bengaluru Division for a period of two years on outcome basis.

Last date for submission of bids: **Upto 11:00 Hrs. on 10-10-2025**

For details log on: www.ireps.gov.in

Senior Divisional Mechanical Engineer Bengaluru

PUB/505/AAP/PRB/SWR/2025-26

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BAJAJ HOUSING FINANCE LIMITED
Registered Office: Mumbai-Pune Road, Akurdi, Pune, Maharashtra-411035.
Branch Office: 2nd Floor, No.1434, Sr.No.2711, Yashoda Complex, B B Road, Chickballapur-562101. And also at: 1st and 2nd Floor, JK Towers, 719/A-52, 46th Cross, Sangam Circle, Jaynagar 8th Block, Bangalore-560082.

PUBLIC NOTICE OF MORTGAGE

The Under mentioned property is mortgaged with Bajaj Housing Finance Limited and are held as securities in the loans availed by Arathi R and Srinivas L being the Borrower(s)/ Co-Borrower(s)/ Guarantor(s). The original Papers related to the said property are in possession of Bajaj Housing Finance Limited and with an intention to create the security, the Borrowers named here-in have mortgaged the same. The Borrowers named here-in as well as the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL.

Name of the Borrower/ Co-Borrower/ Guarantor and Branch: Arathi R (Borrower) and Srinivas L (Co-Borrowers) Chickballapur Karnataka (Branch).
Description of the Security: All that piece and parcel of Residential Property Bearing SI.No.220, Janjuru No.302, Konganahalli Village, Peramanchanahalli GP, Kaiwara Hobli Chinthamani Tq, Chickballapur Dist.-563125. East by: Own Land, West by: Govt. Drain, North by: Own Land, South by: Narayanaswamy Property. Loan Number(s): H511HLT0430997 & H511HLD0429807.

Place: Chickballapur
Date: 26.09.2025

Sd/- Authorized Officer
For M/s. Bajaj Housing Finance Limited

PNB Housing
Regd. Off- P Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph- 011-23357171, 23357172, 23705414, Web- www.pnbhousing.com

Branch Office: PNB Housing Finance Ltd, Pranay Mansion, 1st Floor, 1st Cross, CSI Layout, Tumkur - 572102, Land Mark: Near Malabar Gold & Diamonds, B.H. Road, Tumkur.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE 16.09.2025

We, the PNB Housing Finance Ltd, (hereinafter referred to as "PNBHFL") has issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Tumkur office situated at PNB Housing Finance Limited, No.4, Renuka Complex, 1st Floor, Upstair Of N.R.Metal Land Mark : Near Malabar Gold And Diamonds, B.H. Road, Tumkur-572102. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principal, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, lender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, lender from public or by private treaty, you may not be entitled to redeem the secured assets(s) thereafter. FURTHER you are prohibited U/s 13(1) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account Number(s)	Name of Borrower/Co-borrower	Name & Address of Guarantor	Property(ies) Mortgaged	Date of Demand Notice / Amount in Demand Notice (Rs)	Amount O/s as on date Demand Notice
0717/410125 B.O.: Tumkur	Borrower: Mr. M/s. Parnesh S, No 18, Maralaru, 1 St Cross, Maraluru Dinne, Janatha Colony, Karnataka, India, 572105, / Sri Annapoorneshwaru Fruit And Vegetable Stall, Geddanhalli Main Road, Karnataka, India, 572101 / Site No 3, Ward No 31, 4Th Cross, Maruthnagar, Extension, Tumkur, Karnataka, 572103. Co-Borrower: Mr. M/s. Renukamma Renukamma, No 18, Maralaru, 1 St Cross, Maraluru Dinne, Janatha Colony, Karnataka, India, 572105, / Site No 3, Ward No 31, 4Th Cross, Maruthnagar, Extension, Tumkur, Karnataka, 572103.	NA	Site No 3, Ward No 31, 4th Cross, Maruthnagar, Extension, Tumkur, Karnataka, 572103.	16th Sep 2025	Rs. 23,70,809.99 (Rupees Twenty Three Lakhs Seventy Thousand Eight Hundred Nine And Ninety Nine Paise Only)

Place : Tumkur
Date : 26.09.2025

Sd/- AUTHORIZED OFFICER
PNB HOUSING FINANCE LIMITED

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA, (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

CUREFOODS

CUREFOODS INDIA LIMITED

Our Company was originally incorporated as 'Curefoods India Private Limited' as a private limited company under the provisions of the Companies Act, 2013, at Bengaluru, Karnataka pursuant to a certificate of incorporation dated October 10, 2020, issued by the Registrar of Companies, Central Registration Centre, India. Upon the conversion of our Company to a public limited company, pursuant to a resolution dated April 24, 2025 passed by our Board and resolution dated April 25, 2025 passed by our Shareholders, the name of our Company was changed from 'Curefoods India Private Limited' to 'Curefoods India Limited', and a fresh certificate of incorporation dated June 23, 2025, was issued by the Registrar of Companies, Central Registration Centre, India. For further details, see "History and Certain Corporate Matters - Brief History of our Company" on page 286 of the Draft Red Herring Prospectus dated June 28, 2025 ("DRHP").

Corporate Identity Number: U55209KA2020PLC139614
Registered Office: No. 72/4, Roopena Agrahara, Hosur Road, Madivala Post, Bengaluru - 560 068, Karnataka, India
Corporate Office: Sparkplug Coworks, 42, 2nd Floor, 100 Feet Road, Koramangala 4th Block, Bengaluru - 560 034, Karnataka, India
Contact Person: Richa Sharma, Company Secretary and Compliance Officer; Tel: +91 83647 08916; E-mail: secretarial@curefoods.in; Website: www.curefoods.in

PROMOTER OF OUR COMPANY: ANKIT NAGORI

NOTICE TO INVESTORS

INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF CUREFOODS INDIA LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE INCLUDING A SECURITIES PREMIUM OF ₹ [●] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES A FRESH ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 BY OUR COMPANY AGGREGATING UP TO ₹ 8,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 48,537,599 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION COMPRISED UP TO 19,088,670 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY IRON PILLAR PCC (ACTING ON BEHALF OF IRON PILLAR PCC - CELL C AND IRON PILLAR PCC - CELL E), UP TO 9,759,660 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY CRIMSON WINTER LIMITED, UP TO 4,575,330 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, UP TO 3,666,020 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY CHIRATAE VENTURES INDIA FUND IV, UP TO 3,524,213 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY CHIRATAE VENTURES MASTER FUND IV, UP TO 1,431,150 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY ALTERIA CAPITAL FUND II - SCHEME I, UP TO 1,281,510 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY CUREFIT HEALTHCARE PRIVATE LIMITED, UP TO 1,154,490 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY SHRIPAD SHRIKRISHNA NADKARNI, UP TO 930,900 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY HORIZON TECHNO PTE. LTD. AND UP TO 335,037 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹ [●] MILLION BY ZEPHYR PEACOCK INDIA GROWTH FUND (COLLECTIVELY, THE "SELLING SHAREHOLDERS").

"ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE."

Pre-IPO Placement
The Pre-IPO Placement by way of a private placement in was approved through resolution dated September 10, 2025, by our board of directors ("Board") and by our Shareholders through resolution dated September 15, 2025. Further, as a part of the Pre-IPO Placement, share subscription agreement dated September 11, 2025 ("SSA") was executed between our Company, our Promoter and 3State Ventures Pte. Ltd. Subsequently, the allotment of Equity Shares in relation to the Pre-IPO Placement to 3State Ventures Pte. Ltd was made pursuant to the resolution of Board dated September 25, 2025, in accordance with the terms and conditions as specified in the SSA. The details of the allotment have been provided below:

S. No.	Name of the Allottee	Date of Allotment	No. of Equity Shares Allotted	Issue Price (in ₹)	Face value per Equity Share (in ₹)	Premium per Equity Share (in ₹)	Amount (in ₹)
1.	3State Ventures Pte. Ltd	September 25, 2025	12,862,903	124.00	1.00	123.00	1,594,999,972.00

We hereby confirm that, except being a shareholder of the Company and a holder of optionally convertible debentures issued by one of our Subsidiaries, Curefoods Global Limited, 3State Ventures Pte. Ltd is not connected in any manner with the Company, Subsidiaries, Promoter, Promoter Group, Directors, Key Managerial Personnel, Group Company, and the directors or key managerial personnel of the Subsidiaries or the Group Company.

We hereby confirm that the amount proposed to be raised through Fresh Issue shall be reduced by ₹ 1,595.00 million pursuant to the Pre-IPO placement and accordingly the revised Fresh Issue size shall be up to ₹ 6,405.00 million, subject to the Offer complying with Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957. We further undertake to update the disclosure in the RHP and Prospectus to include details of the Pre-IPO Placement undertaken, along with a summary of the SSA.

Further, our Company has appropriately intimated the allottee, prior to allotment pursuant to the Pre-IPO Placement, that there is no guarantee that our Company will proceed with the Offer, or the Offer will be successful and subsequently, result into listing of the Equity Shares on the Stock Exchanges.

BOOK RUNNING LEAD MANAGERS TO THE OFFER

JM FINANCIAL JM Financial Limited 7th Floor, Energy, Appasaheb Marathe Marg Prabhadevi Mumbai 400 025 Maharashtra, India Telephone: +91 22 6630 3030 E-mail: curefoods ipo@jmf.com Investor grievance email: grievance.lib@jmf.com Website: www.jmf.com Contact person: Prachee Dhuri SEBI registration no.: INM000010361	IIFL CAPITAL IIFL Capital Services Limited (formerly known as IIFL Securities Limited) 24th Floor, One Lodha Place Senapati Bapat Marg, Lower Parel (W) Mumbai 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: curefoods.ipo@iiflcap.com Investor grievance email: ig.lib@iiflcap.com Website: www.iiflcap.com Contact person: Poojan Doshi/ Pawan Kumar Jain SEBI registration no.: INM000010940	nuvama Nuvama Wealth Management Limited 801-804 Wing A Building No 3 Inspire BKC G Block, Bandra Kurla Complex, Bandra East Mumbai 400 051 Maharashtra, India Telephone: +91 22 4009 4400 E-mail: curefoods@nuvama.com Investor grievance email: customerservice.mb@nuvama.com Website: www.nuvama.com Contact person: Lokesh Shah SEBI registration no.: INM000013004	KFINTECH KFin Technologies Limited 301, The Centrum, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla Mumbai 400 070, Maharashtra, India Tel: +91 40 6716 2222 / 1800 309 4001 E-mail: curefoods.ipo@kfintech.com Investor Grievance E-mail: einward_ris@kfintech.com Website: www.kfintech.com Contact person: M. Murali Krishna SEBI Registration No.: INR000000221
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For CUREFOODS INDIA LIMITED
On behalf of the Board of Directors
Sd/-
Richa Sharma
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka
Date: September 25, 2025

CUREFOODS INDIA LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated June 28, 2025, with SEBI and the Stock Exchanges on June 29, 2025. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.curefoods.in and on the websites of the Book Running Lead Managers ("BRLMs"), i.e. JM Financial Limited, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) and Nuvama Wealth Management Limited at www.jmf.com, www.iiflcap.com and www.nuvama.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" on page 35 of the DRHP filed with SEBI and the Stock Exchanges. Potential Bidders should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, for making investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance
Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office: Plot no. 510, F Block, 3rd Floor, Sahakar Nagar, Bangalore 560092.

Whereas, The undersigned has been the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number(s)	Description of Property / Date of Symbolic Possession	Date of Demand Notice / Amount in Demand Notice (Rs)	Name of Branch
1	Harish H M (Borrower), Ramyo T A (Co-Borrower), LHBSN00001505495	House List No. 703/703, Pid No 152800201700620441 Hosahudya Village Nandi Hobli Bangalore Karnataka 561204 Bounded By: East: Prop Belongs To Muddappa West: H.List No.281B, North: Govt Road, South: Own 20 Ft Road. Date Of Possession: 20-Sep-25	24-06-2025 Rs. 1,778,496/-	Bengaluru - Saha kar Nagar
2	Harish H M (Borrower), Ramyo T A (Co-Borrower), LHBSN00001505497	House List No. 703/703, Pid No 152800201700620441 Hosahudya Village Nandi Hobli Bangalore Karnataka 561204 Bounded By: East: Prop Belongs To Muddappa West: H.List No.281B, North: Govt Road, South: Own 20 Ft Road. Date Of Possession: 20-Sep-25	24-06-2025 Rs.1,09,432/-	Bengaluru - Saha kar Nagar

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : 26.09.2025 | Place : BANGALORE | Authorised Officer, ICICI Home Finance Company Limited

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Whereas, Vastu Housing Finance Corporation Ltd through its head office Mumbai, Notice issued to the following borrowers / guarantors / mortgagors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the VHFL and said facilities have turned to be Non Performing Assets. The notices were issued to them under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses however the same have returned un-served and as such they are hereby informed by way of public notice about the same.

Name of Borrower, Co-borrower and Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
Chandan L (Applicant), Rangamma G (Co Borrower) HL0000000122127	17/Sep/25/ Rs.2800830/- as on 09/Sep/25 with further Interest and charges thereon	All that Piece and parcel of for property bearing Site No.23, Khatha No.1319/1 (formed in SV.No.265/6B and Sy.No.265/8A and Sy.No.266/2) measuring East to West 50 feet and North to South 30 feet, in all measuring 1500 Sq feet Situated at Hesaraghatta Village, Hesaraghatta Hobli, Bangalore North District, North- Site No.22, South- Site No.24, East- Other Property, West- Road
Imran Pasha (Applicant), Tanzeem (Co Borrower) LP0000000149865	17/Sep/25/ Rs.1004461/- as on 09/Sep/25 with further Interest and charges thereon	All that piece and parcel of the immovable property bearing No. 338/336/307/1, Ward No. 11, PID.No. 1106903, Property No. 13-526-108 (As per CMC records) Situated at Kunbara pete, Mulbagilu Town, Mulbagilu Taluk, Kolar Dist., Presently comes under the limits of CMC Mulbagilu Measuring East to West 5.486411 Mtr., and North to South 12.801626 Mtr, in all totally measuring 70.234668 Sq.Mtr., along with Building Constructed measuring 58.52889 Sq.Mtr . North- House belongs to Police sardar sab, South - Municipal Road, East - House belongs to Nazeer sab, West- House belongs to Bakhusab;
B G Lokesh Jogi (Applicant), Geetha BT (Co Borrower) HL0000000173527	17/Sep/25/ Rs.1252240/- as on 09/Sep/25 with further Interest and charges thereon	All that piece and parcel of the immovable Property bearing No. 1591, Sy.No. 2/11 (As per the Grama Panchayath Limits) PID.No. 151600401500620890, Situated at: Bantanhalli Village, Bantanhalli Grama Panchayath, Beluru Taluk, Hassan District, Measuring East to West: 9.7536 Mtrs., & North to South: 9.144 Mtrs., in all totally measuring 89.19 Sq.Mtrs., along with Building constructed measuring 89.19 Sq.Mtrs. thereon, North- Agriculture Land Belongs to Lathamma, South - 15 feet Road, East - Agricultural land belongs to Puttamma, West- Remaining Own Property Belongs to Kenchamma Sy No.2/11
Mahesh R (Applicant), Asha Rani Sv (Co Borrower) HL0000000177747	17/Sep/25/ Rs.1252240/- as on 09/Sep/25 with further Interest and charges thereon	All that piece and parcel of the immovable Property bearing No. 69/86, Sy No. 30/13 (As per the Grama Panchayath Limits) PID.No.151600602601600016, Situated at: Chakanahalli Village, Gadenahalli Grama Panchayath, Hassan Taluk, Hassan District, Measuring East to West: 11.8872 Mtrs., & North to South: 9.7536 Mtrs., in all totally measuring 115.94 Sq.Mtrs., along with House constructed thereon, North- Property belongs to Puttaraju, South - Own Agricultural Land, East- Own Agricultural land, West- Road
PRASANNA G (Applicant), SUMA H S (Co Borrower) LP0000000168321	17/Sep/25/ Rs.1671566/- as on 09/Sep/25 with further Interest and charges thereon	All that piece and parcel of the immovable Property of Residential House Assessment 38/1 E Swathu Property No.152400401400420104, Situated at haraguvalli Village, Amatekoppa Grama Panchayath, Shikaripura Taluk, Shimoga District, Karnataka 577447 with Measuring East to West: 6.096 Mtrs., & North to South: 18.288 Mtrs., in all totally measuring 111.48 Sq.Mtrs., Land Including 55.74 Sq meter, North- Panchayath Road, South - Property of Mahalingappa , East - Property of Kariyamma c/o Sanna Hanumanthappa, West- Property of vacant Minakshamma
PREMA B (Applicant), Krishna Murathy K (Co Borrower) MLP000000227593	17/Sep/25/ Rs.1517105/- as on 09/Sep/25 with further Interest and charges thereon	All that piece and parcel of the immovable Property bearing No. 26 (As per the Grama Panchayath Limits) PID.No. 151900900800620048, Situated at: Kirumani Village, Rajendrahalli Grama Panchayath, Mulbagilu Taluk, Kolar District, Measuring East to West: 19.812 Mtrs., & North to South: 14.325600000000001 Mtrs., in all totally measuring 283.82 Sq.Mtrs., along with 283.82 Sq.Mtrs., Building constructed thereon, North - Property belongs to Hosa Sinappa, South - Property belongs to Suresh, East- Road, West- Panchayath Site;

The steps are being taken for substituted service of notice. The above borrowers, co-borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/ mortgagors that the said mortgaged property should not be sold/leased/transferred.

Date : 26.09.2025
Place : Bangalore, Kolar, Hassan, Shimoga

Authorized Officer,
VASTU HOUSING FINANCE CORPORATION LTD

